

No. 39

(C)

MA-2558/2002 in  
OA-546/2002

18-11-2002

Present : Mrs. K. Igger, counsel for applicants in  
MA / respondents in OA.

MA-2558/2002 has been filed by the  
respondents seeking extension of time to  
implement the Tribunal's order dated 9/8/2002.

Heard,

Issue notice on the aforesaid MA to  
the applicants, returnable within four weeks.

List the case on 19/12/2002.

  
(Dr. A. Venkateswari)  
member(J)

Service Committee  
Reply to OA and file  
MA after list of time.

WV

19.12.2002

Item No. 22  
MA No. 2558/2002  
in  
OA No. 546/2002

Present: Ms. Meenu, Proxy Counsel for Shri B.S.  
Mainee, Counsel for applicant  
Ms. K. Iyer, Counsel for respondents

Reply to MA No. 2558/2002 filed by the respondents is still awaited. At the request of the learned counsel for the applicant, respondents in MA (Applicant in the OA), further two weeks time is granted for filing the reply as a last opportunity.

List the MA for hearing on 10.1.2003

(Dr. A. Vedavalli)  
Member (J)

\*Mittal\*

Reply to MA not filed  
last opportunity  
Mittal for reference

No. 23

63

MA-2558/2002 in OA-546/2002

10.01.2003

Present : Sh. B.S. Maine, counsel for applicant.  
Sh. S.M. Garg, proxy for Sh. Manoj  
Chatterjee, counsel for respondents.

Shri Garg submits that Sh. Chatterjee is unable to attend the Court today due to some personal difficulty and seeks an adjournment to which the other side has no objection.

List the case on 29.01.2003.

AV  
(Dr. A. Vedavalli)  
Member(J)

/vv/

mt 2558/2 E.G.F.

Replies to be made by

31.1.2003

15.  
MA 2558/2002 IN  
OA 546/2002

Present: Sh. Manoj Chatterjee, counsel for applicant  
in MA (respondents in OA).  
Sh. B. S. Maine, counsel for respondents in  
MA (applicant in OA).

Learned counsel for the applicant in MA  
(respondents in OA) has made a statement at the bar  
that the proceedings initiated by some of the casual  
labourers before the Assistant Labour Commissioner  
have been withdrawn and as a result, MA 2558/2002 has  
become infructuous. He seeks permission to withdraw  
the said MA. Permission granted. MA 2558/2002 is  
dismissed as withdrawn.

  
(Dr. A. Vedavalli)  
Member (J)

/kd/